

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No./05/93
T.A. No.

DATE OF DECISION 10th December, 1993.

Dilipkumar B. Vaghela Petitioner

Mr. K. K. Shah Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Dilipkumar B.Vaghela,
residing at G/5, P & T Colony,
Shahalam Darwaja,
Maninagar,
Ahmedabad

: Applicant

(Advocate : Mr.K.K.Shah)

versus

1. Union of India, notice
to be served through :
The Secretary,
Ministry of Communications,
Department of Telecommunications,
STN Section,
New Delhi.
2. The Chief General Manager,
Gujarat Circle,
Ahmedabad

: Respondents

(Advocate : Mr.Akil Kureshi)

ORAL ORDER

IN

O.A./05/93

Date: 19.12.1993

Per : Hon'ble Mr.N.B.Patel, Vice Chairman

Mr.Shah states that the applicant will be
~~be~~
satisfied if he requests for compassionate appointment
~~as~~
~~part~~
to Class IV is considered by the authorities. He further
states that, for this purpose, he will make a fresh detailed
application within 15 days from the date of receipt of the
copy of this order. If the respondents receive such an
application from the applicant within the said stipulated

period, they shall consider and decide the same sympathetically, within a period of two months from the date of the receipt of the application, bearing in mind all the facts that may be mentioned in the application and the circumstances that the widow ^{of the deceased employee} has got only Rs.12,000/- approximately out of the amount of about Rs.57,000/- by way of terminal benefits and the fact that her elder son has been living separately for several years and has his own family to maintain.

In view of the aforesaid directions, Mr.Shah, seeks permission to withdraw the application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.


(K.Ramamoorthy)

Member (A)


(N.B.Patel)

Vice Chairman

a.a.b.

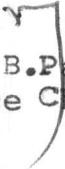
Office Report

ORDER

8.6.1994.

Adjourned to 16.6.1994, as Mr.Akil Kureshi
under takes to furnish a copy of the M.A. to
Mr.K.K.Shah.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman

as.

16.6.1994.

On a copy of the M.A. being furnished to
Mr.K.K.Shah, he waives service. With his consent
time to comply with the direction in the judgment
is extended till 18.7.1994. No further extension
of time will be given. M.A./292/94, stands disposed
of.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman

ait.

M.A. 382/94 in O.A.5/93

22.7.94

Mr.Kureshi may furnish the copy of the
M.A. to Mr.K.K.Shah. Fixed on 1.8.94.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

*ssh

1.8.94

Office Report	ORDER
8.6.1994.	<p>Adjourned to 16.6.1994, as Mr.Akil Kureshi <u>under takes</u> to furnish a copy of the M.A. to Mr.K.K.Shah.</p> <p>(K.Ramamoorthy) Member (A)</p> <p>(N.B.Patel) Vice Chairman</p> <p>as.</p>
16.6.1994.	<p>On a copy of the M.A. being furnished to Mr.K.K.Shah, he waives service. With his consent time to comply with the direction in the judgment is extended till 18.7.1994. No further extension of time will be given. M.A./292/94, stands disposed of.</p> <p>(K.Ramamoorthy) Member (A)</p> <p>(N.B.Patel) Vice Chairman</p>
22.7.94	<p>ait.</p> <p><u>M.A. 382/94 in O.A.5/93</u></p> <p>Mr.Kureshi may furnish the copy of the M.A. to Mr.K.K.Shah. Fixed on 1.8.94.</p> <p>(V.Radhakrishnan) Member (A)</p> <p>(N.B.Patel) Vice Chairman</p>
1.8.94	<p>*ssh</p> <p>With the consent of Mr.K.K.Shah, M.A. allowed and time to comply with the direction extended till 30.9.1994. M.A.stands disposed of accordingly. No order as to costs.</p> <p>(V.Radhakrishnan) Member (A)</p> <p>(N.B.Patel) Vice Chairman</p> <p>aab</p>